

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:5630
ANSWERED ON:07.09.2011
GRIEVANCES OF CSS OFFICERS
Mahto Shri Baidyanath Prasad;Ruala Shri C. L.

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the direct recruit Central Secretariat Services (CSS) officers have been denied promotion and promotee officers junior to them have been promoted;
- (b) if so, the details thereof;
- (c) the measures taken by the Government to address the genuine grievances of the direct recruit CSS officers;
- (d) whether the Government has not implemented the order of the Central Administrative Tribunal (CAT), Principal Bench for promotion of these officers;
- (e) if so, the details thereof and the officers responsible for not implementing the CAT orders; and
- (f) the details of the complaints received in this regard from the Members of Parliament and the action taken in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) & (b) : Promotion in various grades of Central Secretariat Service (CSS) are made as per CSS Rules and Regulations, whereby all officers who are eligible to be included in the zone of consideration are considered by the Departmental Promotion Committee (DPC), which recommends promotion on the basis of evaluation of service records. In a specific case relating to promotion to the grade of Under Secretaries for Select List 2003 to 2008, there were cases where promotee Section Officers were considered for promotion ahead of Direct Recruit Section Officers, who, although being senior to promotee Section Officers, did not fulfill the condition of eight years of approved service prescribed under the CSS Rules.

(c) : The genuine grievances of the officers are addressed as per relevant Rules/guidelines in this regard.

(d) & (e) : CAT, Principal Bench has passed an order dated 09.05.2011. In the said order CAT has directed DoPT and UPSC to prepare a fresh Select List for 2003 of Under Secretary by considering such of the direct recruits who may be short of eligible service by up to two years as per the approved seniority list of Section Officers, and make promotion accordingly. The Tribunal has also directed that the eligibility criteria as regards direct recruits shall be reduced only by a period of two years, and only such of the direct recruits would be benefitted who may be falling short of the eligibility criteria by two years, and not others. The order of CAT is being examined in consultation with Ministry of Law & Justice.

(f) : References have been received from Hon'ble Members of Parliament on the implementation of CAT's order dated 09.05.2011. Action will be taken after examining the advice of Ministry of Law & justice as stated in reply to part (d) & (e).